

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6895

ANSWERED ON:17.05.2012

FACILITIES TO DISPLACED FAMILIES

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the facilities being provided as per rules to the members of displaced families after setting up of industries in any areas;
- (b) whether these rules are not being followed;
- (c) if so, whether action can be taken for non-compliance of these rules;
- (d) if so, the number of complaints received from Members of Parliament and others during the last three years in respect of the members of displaced families and the reaction of the Government thereto; and
- (e) the irregularities found during the investigation on the above mentioned complaints?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a): This Department has formulated the National Rehabilitation and Resettlement Policy (NRRP), 2007. The policy aims to minimize large-scale displacement, as far as possible. Only the minimum area of land commensurate with the purpose of the project has to be acquired. The Policy also provides for comprehensive rehabilitation and resettlement benefits to the displaced families. Paras 7.2 to 7.24 of the Policy provide rehabilitation and resettlement benefits for project affected families., the details of which are available on the website of this Department, i.e., www.dolr.nic.in. The main benefits to be extended to the affected families are as follows:

If possible, land for land as compensation;

Skill development support and preference in project jobs (one person per nuclear family);

Rehabilitation Grant in lieu of land/job;

Option for shares in companies implementing projects to affected families;

Housing benefits to affected families;

Monthly pension to the vulnerable affected persons such as disabled, destitute, orphans, widows, unmarried girls, etc;

Monetary benefits linked to the Consumer Price Index; also to be revised suitably at periodic intervals;

Necessary infrastructural facilities and amenities at resettlement areas;

Periphery development by project authorities;

(b) to (e): The NRRP-2007 is in the form of guidelines, so the action on their non-compliance does not arise. Also, the question of complaints/irregularities in this regard and their investigation does not arise.